

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)... 2012
CRL.M.P. NO.19263

(From the judgement and order dated 27/08/2012 in CRLMC No.198/2011
of The HIGH COURT OF DELHI AT N. DELHI)

SUMEET SURJI Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ANR Respondent(s)

(With appln(s) for exemption from surrendering and office report)

Date: 10/09/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Singla, AOR
Ms. Swikriti Singhania, Adv.

For Respondent(s) Mr. Uday U. Lalit, Sr. Adv.
Mr. Aman Lekhi, Sr. Adv.
Mr. Gaurav Liberhan, Adv.
Mr. Nikhil Bahari, Adv.
Ms. Mukti Chowdhary, AOR

UPON hearing counsel the Court made the following
O R D E R

Let this matter be taken up for further consideration on
Friday (14.09.2012) and let it continue to appear as a fresh matter.
The interim order, as passed earlier, will continue in the
meantime.

|(Chetan Kumar)
|Court Master

|(Juginder Kaur)
|Assistant Registrar